

factors relevant to the construction of a new airport do not permit the possibility of a new airport being taken up for construction at Ranakpur in the near future.

Expenditure on Railway Terminals

[*English*]

154. SHRI RAM NAIK : Will the Minister of RAILWAYS be pleased to state :

(a) the total estimated revised expenditure to be incurred on Kurla terminal of Central Railway and Bandra Terminal of Western Railway separately and the expected date of their completion and commission ; and

(b) the total expenditure incurred up to March 31, 1991 on these two projects separately ?

THE MINISTER OF RAILWAYS (SHRI C. K. JAFFER SHARIEF) :

(a) The total estimated expenditure to be incurred on the construction of new passenger terminal at Kurla (Phase-I, Stage-I) is Rs. 24.95 crores and for Bandra Rs. 12.53 crores, respectively. The commissioning of these 2 terminals is held up on account of dispute of land for 13 acres and 33 Guntas in the case of Kurla Terminal and on account of encroachment by about 1200 hutment dwellers on the Railway land within the proposed approach road to the Bandra Terminal Building. Both the cases are sub-judice. The terminals are expected to be commissioned within 6 months of clearance of respective case by the Court.

(b) Up to 31st March, 1991 Rs. 20.72 crores (approx.) and Rs. 10.95 crores (approx.) have been incurred

on these 2 projects viz., Kurla Terminal and Bandra Terminal, respectively.

Konkan Railway Project

155. SHRI K. P. UNNIKRISHNAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether the work on Konkan Railway Project is progressing as per the original schedule ;

(b) whether the Konkan Railway Corporation has been allowed to float Bonds for the purpose ;

(c) the reasons for delay, if any, in floating the bonds ; and

(d) the other steps proposed to make resources available in toto for the project ?

THE MINISTER OF RAILWAYS (SHRI C. K. JAFFER SHARIEF) :

(a) Yes, Sir.

(b) and (c) Ministry of Railways have conveyed their formal approval to the Konkan Railway Corporation Ltd. for floating of Bonds to the extent of Rs. 250 crores during the year 1991-92. The Corporation has since approached the Controller of Capital Issues for clearance.

(d) The Share Capital and the money to be released from issue of Bonds are expected to be sufficient to meet the requirements of the project.

[*Translation*]

Street Lighting in Colonies of East Delhi

156. SHRI GOVINDA CHANDRA MUNDA : Will the Minister of

POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state :

(a) whether in many colonies of East Delhi, people have been experiencing a good deal of inconvenience in the absence of street lights for the last several years ;

(b) if so, whether the Government propose to make adequate arrangements for street lights in these colonies; and

(c) if so, when and where ?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI) : (a) to (c) According to DESU, street light facility already exists in most colonies of East Delhi. Since the facility is provided against payment of the most of installation and maintenance by the sponsoring agencies, any fresh scheme, if required by any such colony, is to be sponsored and financed by them or Municipal Corporation of Delhi.

[English]

Losses of State Electricity Boards

157. **SHRIMATI VASUNDRARA RAJE :** Will the Minister of **POWER AND NON-CONVENTIONAL ENERGY SOURCES** be pleased to state:

(a) whether most of the State Electricity Boards (SEBs) are running at loss ;

(b) if so, the reasons therefor ;

(c) the performance of each State Electricity Board during the last three years ;

(d) the steps taken or proposed to be taken to improve their performance; and

(e) the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI) : (a) and (b) Most of the State Electricity Boards have been incurring losses due to absence of equity component in the capital structure, non-capitalization of interest during construction of projects in the past, low agriculture tariff, non-payment of RE subsidy by the State Governments, payment of State Electricity Duty, high T & D losses in the power system, high establishment cost due to over-staffing, large arrears in revenue collection, time and cost over-run in completion of projects etc.

(c) Details showing the surplus/deficit of various State Electricity Boards during the last three years are given in the enclosed statement.

(d) and (e) Steps taken to improve the performance of the SEBs include amendment to the statute making it obligatory on the Boards to earn return of 3% surplus on fixed assets, making theft of power a cognizable offence, implementation of centrally sponsored renovation and modernisation schemes for uprating the performance of the thermal power stations, introduction of meritorious productivity reward scheme for improved performance of thermal power stations, etc.